

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 145 of 2020

In the matter of:

Air Water Inc.

....Appellant

Vs.

Ellenbarrie Industrial Gases Ltd. & Ors.

...Respondents

Present

For Appellant: Ms. Anjali Anchayil, Mr. Kumar Kislay & Mr. Angad Baxi, Advocates.

**For Respondents: Mr. Rishav Banerjee & Mr. Nipun Katyal, For R-1.
Mr. Abhrajit Mitra, Sr. Advocate alongwith Mr. Vikrant Pachnanda, Mr. Chayan Gupta, Mr. Shaunak Mitra & Mr. Sanket Sarawgi, For R-2 to R-4.
Mr. Varinder Singh, For R-5 to R-7.**

ORDER
(Virtual Mode)

07.12.2020: It is represented on behalf of both the Parties that the pleadings have been completed. Further, it is brought to the notice of this Tribunal that the hearing before the Tribunal in respect of the Application under Section 45 of the Arbitration and Conciliation Act, 1996 is incomplete. As such, the Registry is directed to List the matter on **18th January, 2021.**

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

Sim/nn